

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1538

ANSWERED ON:15.07.2009

ENVIRONMENTAL CLEARANCE FOR DEVELOPMENT OF ROAD PROJECTS

Dubey Shri Nishikant ;Gowda Shri D.V. Sadananda;Siricilla Shri Rajaiah

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government has received proposals from several States including Jharkhand, Karnataka and Andhra Pradesh for grant of environmental clearance for various road development projects undertaken by them during the last three years and the current year;
- (b) if so, the details of all such proposals received from the States, State-wise;
- (c) the action taken by the Union Government thereon and the present status of each of these proposals;
- (d) the number of proposals which are pending with the Union Government for environmental clearance and the reasons therefor; and
- (e) the time by which environmental clearance is likely to be granted to these projects?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH):

(a) to (c) The details of road development proposals received for environmental clearance from various States including Jharkhand, Karnataka and Andhra Pradesh during last three years with their present status is enclosed.

(d) to (e) The Environmental Impact Assessment Notification of September 2006 stipulates a time limit of 60 days for conveying the Terms of Reference to the applicant on receipt of application with all necessary documents. Further, a time limit of 105 days, after the receipt of the complete application with all necessary documents, has been provided for the appraisal and conveying the decision.